## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOK SABHA STARRED QUESTION NO.310 TO BE ANSWERED ON 08/08/2017

#### **Pollution Caused by Dyeing Factories**

#### \*310. SHRI RAJESH VERMA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware of the pollution caused by jeans dyeing factories operating illegally in the residential areas of the State Capitals including the National Capital Territory (NCT) of Delhi and if so, the details thereof;
- (b) whether the said pollution is causing rise in the incidents of deadly diseases and if so, the details thereof including the names of diseases caused by such pollution;
- (c) whether the Government has investigated/identified such factories operating illegally in the country;
- (d) if so, the details thereof, location and State-wise; and
- (e) the steps being taken by the Government to check the pollution caused by dyeing factories?

### **ANSWER**

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. HARSH VARDHAN)

(a) to (e): A Statement is laid on the Table of the House.

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Statement referred to in reply to Lok Sabha Starred Question No. 310 part (a) to (e) due for reply on 08.08.2017 regarding 'Pollution Caused by Dyeing Factories' raised by SHRI RAJESH VERMA.

(a) to (e). Textile dyeing has been categorized as Red category industry which is required to obtain Consent to Establish/Operate from concerned State Pollution Control Board/ Pollution Control Committee. Whenever any unit operating illegally is brought to the notice of State Pollution Control Board/Pollution Control Committees, action as per rules is required to be taken for closing of such industries. In view of above, no inventorization of jeans dyeing factories operating illegally in residential areas has been undertaken by Ministry of Environment, Forest and Climate Change or Central Pollution Control Board, including inventory of such units in respect of Delhi. Further, Government of National Capital Territory of Delhi has also directed that action will be taken by the Delhi Development Authority and Municipal Corporation of Delhi against industries operating in residential / non-conforming areas and violating the Master Plan of Delhi.

In order to check pollution from dyeing industries, effluent standards for textile sectors have been notified under the provision of Environment (Protection) Act, 1986 which inter-alia has prescribed standards for Chromium, Phenolic Compounds, Colour, etc. Exposure to these chemicals in exceedance of prescribed limit, can affect human health.

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